

Annexure-VII

Name of the corporate debtor: Smart Card IT Solutions Limited

Date of commencement of CIRP: January 20, 2022

List of Creditors as on: 30 June 2022

List of operational creditors (Government Dues) (Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	E.S.I Corporation, Sub Regional Office, Pune	04-02-2022	2,33,778	1,99,116	Statutory Dues	Nil	Nil	No	N.A.	-	-	34,469	-	
2	Goods and Service Tax Department, Govt. of Maharashtra (E-610)	08-02-2022	25,00,51,921	25,00,51,921	Statutory Dues	Nil	Nil	No	N.A.	-	-	-	-	
3	Maharashtra State Electricity Distribution Company Limited	18-02-2022	14,37,370	8,70,096	Statutory Dues	Nil	Nil	No	N.A.	-	-	5,67,274	-	
4	Asst. Commissioner of Customs, EPCG- Nhava Sheva, Ministry of Finance, Govt. of India	09-03-2022	19,47,14,347	19,47,14,347	Statutory Dues	Nil	Nil	No	N.A.	-	-	-	-	
5	Goods and Service Tax Department, Govt. of Maharashtra (Pun-VAT-D-001)	11-04-2022	53,67,80,956	7,89,77,791	Statutory Dues	Nil	Nil	No	N.A.	-	-	45,78,03,165	-	Note 1
6	Income Tax Department	21-04-2022	2,01,78,742	2,01,78,742	Statutory Dues	Nil	Nil	No	N.A.	-	-	-	-	
7	Gram Panchayat, Sanaswadi	19-05-2022	5,08,437	3,79,566	Statutory Dues	Nil	Nil	No	N.A.	-	-	1,28,871	-	
8	Dy/ Commissioner of Customs, EPCG- Air Cargo Complex, Ministry of Finance, Govt. of India	17-06-2022	25,84,15,035	25,84,15,035	Statutory Dues	Nil	Nil	No	N.A.	-	-	-	-	
Total			1,26,23,20,586	80,37,86,614	-	-	-	-	-	-	-	45,85,33,779	-	

Notes:

1 Pending investigation by Directorate General of GST - Intelligence in F. No. DGCI/PZU/INT/Gr A/766/2019-20, the amount of INR 45.78 crores is not admitted. After closure of CIRP proceedings, GST Department can proceed in this matter as per law.